

0A506/09

25.8.09

GP/KN

C-II

7. Ms. Deepthi for Mr. T Ravikumar & Ms. Ambili G
Mr. George Joseph for Mr. PS Biju, ACGSC

Counsel for the respondents seeks three weeks further time to file a reply statement. Let the same be filed within three weeks. Rejoinder, if any, be filed within two weeks thereafter.

Admit. List before RC for completion of pleadings on 12.10.2009.

KN(AM)

GP(JM)

asp

12.01.2010

GP(JM)&KGJ(AM)

C-II

(12) Mr. T. Ravikumar & Ms. Ambili G.
Mr. M.V. Thampan for Mr. P.S. Biju,
ACGSC

MA 32 of 2010 (To accept documents) -

This MA has been filed by the applicant to accept certain documents. Learned counsel for the respondents has no objection. Accordingly, the MA is allowed and the documents are taken on record.

List before the Registrar on 8.2.2010 the date already fixed.

KGJ(AM)

GP(JM)

SA

15.02.2010

KT & KN

C-I

(9)

None for applicant
Mr. P.S. Biju, ACGSC

List on 18.02.2010.

By order,

C.O(C-I)
15.02.2010

Mr. George Kuruvilla for Mr. T. Ravikumar & Ms. Ambili. G. Mr. P.A. Kumaran for Mr. PS Biju, ACGSC.

Counsel for respondents seeks further one month's time for filing reply. Time granted. Call on 23.11.2009.

12.10.2009

(8)

RC

None for applicant. Mr. Rajesh for Mr. P.S. Biju, ACGSC.

Counsel for respondents prays for further three weeks time for filing reply. Time granted. Call on 31.12.2009.

23.11.2009

vs

(4) RC

None for either side.

Respondents have not filed reply statement till date. Further time is granted till 08.02.2010 as last chance. Call on 08.02.2010.

31.12.2009

Document by applicant added

13/1/10

Reply not filed

4/2

(5) RC

None for either side.

Respondents have not filed reply statement even after three adjournments have been granted for this purpose. Hence the case may be posted before the Bench for further directions on 15.02.2010.

08.02.2010

Reply statement added

25/2

Rejoinder added

19/3/10

Addl. reply not filed

6/4

Addl. reply not filed

14/5

18.02.2010 KT(JM)&KGJ(AM) C-I

(11) Mr. T. Ravikumar & Ms. Ambili G.
Mr. P.S. Biju, ACGSC

Counsel for the respondents submits that reply statement is been ready and is sent for vetting. Hence, he requested three more weeks time to file the same.

Thus, the OA is posted after three weeks on 24th March, 2010.

KGJ(AM)

KT(JM)

SA *14/2*

24.3.10 KT/KGJ

10. Mr. T. Ravikumar
Mr. PS Biju, ACGSC

Since the applicant has filed the rejoinder, counsel for the respondents wants to file an additional reply statement in the matter. List on 8.4.2010.

KGJ(AM)

KT(JM)

asp

8.4.10 GP/KN

1. Mr. Unnikrishnan for Mr. T. Ravikumar
Mr. PS Biju, ACGSC

C-II

Counsel for the respondents seeks some more time to file an additional reply statement. Let the same be filed within three weeks. List for disposal on 18.5.2010.

KN(AM)

GP(JM)

asp

0-1 (67)GCHQ(79) 0002.0001

GP/KN

C-11

Mr. T Ravikumar
Mr. PS Biju, ACGSC

(Council for the responsible subjects)

Counsel for the parties submitted that this case was substantially heard by Court No.1. Accordingly, this case is placed before the same Court on 11.6.2010.

show sent after three weeks

KN(AM)

GP(JM)

asp

06/17/24

 $(M_A)_G \approx 2$

11.06.2010 KT(JM)&KGJ(AM) C-I

(37). None for the applicant.

Mr. George Kuruvilla for Mr. P.S. Biju,

ACGSC

On the request of the counsel for the respondents, post on 22.6.2010.

0105.4.8 no talid. Skottet gitt til internettets ydelse

By order

Court Officer/C-I

SA

22.06.2010 KT(JM)&KN(AM) C-I

C-I

(61) Mr. P.C. Sebastian for Mr. T. Ravikumar
& Ms. Ambili G.

None for the respondents

Post on 29:6:2010.

By order

Court Officer/C-J

SA

OA/506/09

29.06.2010 KT(JM)&KN(AM) C-I

(38) None for the parties.

Post on 8.7.2010.

By order,


Court Officer/C-1/6

SA

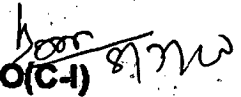
08.07.2010 KT & KN C-I

(45)

Mr.T.Ravikuamr
Mr.P.S.Biju, ACGSC

At the request of the counsel for applicant, list
on 15.07.2010.

By order,


C.O.(C-I)
08.07.2010

VS

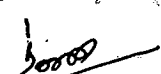
15.07.2010 KT & KN C-I

(38)

Mr.T.Ravikuamr
Mr.P.C.Sebastian for Mr.P.S.Biju, ACGSC

At the request of the counsel for applicant, list
on 26.07.2010.

By order,


C.O.(C-I)
15.07.2010

VS

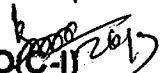
26.07.2010 KT & KGJ C-I

(35)

Mr.T.Ravikumar
Mr.P.C.Sebastian for Mr.P.S.Biju, ACGSC

At the request of the counsel for respondents,
list on 28.07.2010.

By order,


C.O.(C-I)
26.07.2010

VS

agreement note by applicant
2006/07

217

01/08/09

28.07.2010 KT(JM)&KGJ(AM) C-I

(56) None for the applicant
Mr. P.S. Biju, ACGSC

Post on 03.08.10.

By order

Court Officer/C-I

SA

03.08.2010 KT(JM)/KGJ(AM) C-I

(54) Mr. T. Ravikumar & Ms. Ambili G

Mr. P.S. Biju, ACGSC

Post on 13.8.2010.

By order

Court Officer/C-I

SA

GP/KN

C-II

20. Mr. PC Sebastian for Ms. Ambili G

None for the respondents

At the request on behalf of the counsel for the
applicant adjourned to 24.9.2010.

By order,

CO II

24.09.10

KT(JM)/KGJ(AM)

C-I

62.

Mr.T.Ravikumar & Ms.Ambili G.

Mr.P.S.Biju, ACGSC

At the request of the counsel for the respondents, list
on 08.10.10.

By order

Court Officer/C-I

24/9/10

Sv

08.10.2010

KT & KN

C-I

(33)

Mr.T.Ravikumar

Mr.Binu Paul for Mr.P.S.Biju, ACGSC

At the request of the counsel for either side, list
on 28.10.2010.

By order,

C.O.(C-I) 6/10/10
08.10.2010

vs

28.10.2010

KT & KGJ

C-I

(29)

Mr.T.Ravikumar

Mr.P.S.Biju, ACGSC

At the request of the counsel for applicant, list
on 01.11.2010 on the top of the list.

By order,

C.O.(C-I) 28/10/10
28.10.2010

vs

0A/506/09

AMALOK, M...

01.11.2010

AMALOK, M...

01.11.2010

KT(JM)&KGJ(AM)

C-I

(38) Mr. T. Ravikumar & Ms. Ambili G.
Mr. P.S. Biju, ACGSC

Heard the learned counsel for the parties.

The counsel appearing for the respondents is directed to file an additional reply statement, if any, as there are certain points raised regarding the jurisdiction of the Joint Secretary and Vigilance Officer to issue the charge sheet and also regarding the jurisdiction of the Joint Secretary to be appointed as Enquiry Officers. This additional reply, if any shall be filed within ten days from today.

Treat it as a part heard matter and post on 12.11.2010.

KGJ(AM)

KT(JM)

SA

18.11.2010

KT & KGJ

C-I

Mr. T. Ravikumar
Mr. Rajesh for Mr. P.S. Biju, ACGSC

Released from Part Heard.

At the request of the counsel for respondents, list on 08.12.2010.

KGJ(AM)

KT(JM)

18.11.2010

vs

Add reply not filed

10/11

Not listed on 12/11/10
for want of appropriate Bench

19/11/10

Add. reply Statement added

8/12

Add. rejoinders added

19/12

21.01.11

KN(AM)/VAK(JM)

C-1

9. Ms.Aswathi for Mr.T.Ravikumar &Ms.Ambili.G
Mr.P.S Biju ACGSC

The applicant's counsel states that the matter has been heard in part by Court I. Hence this may be listed before Court I.

List on 28.01.2011.

VAK(JM)

KN(AM)

Sv

11.02.2011

PRR & KGJ

C-1

(32)

Ms.Ambili G

None for respondents

As the counsel for applicant is laid up, list on 21.02.2011.

By order,

C.O(C-1)

11.02.2011

vs

21.2.11

PRR/KGJ

C-1

33. Mr.T Ravikumar
Mr.PC Sebastian for Mr.PS Biju,ACGSC

It is submitted that Shri.PS Biju,ACGSC, counsel for the respondents is not well. Hence list this case on 1.3.2011.

By order,

CO I

asp

01.03.2011

PRR & KGJ

C-1

(35)

Mr.T.Ravikumar

Mr.P.S.Biju, ACGSC

At the request of the counsel for applicant, list on 07.03.2011.

By order,

C.O(C-1)

01.03.2011

vs

ON 506/09

07.03.2011
(35)

PRR & KGJ

C-1

Mr.T.Ravikumar
Mr.P.S.Biju, ACGSC

Heard the counsel for applicant for some time.
List on 09.03.2011.

By order,

C.O(C-1)
07.03.2011

vs

09.03.2011
(21)

PRR & KGJ

C-1

Mr.T.Ravikumar
Mr.P.S.Biju, ACGSC

Heard. Order reserved.

By order,

C.O(C-1)
09.03.2011

vs

Pl list this case for
pronouncement of
order by Honble
Mr. J., on behalf
of the Bench
on 01/04/2011.

Dem

So (8)

21.01.11

KN(AM)/VAK(JM)

C-II

9. Ms.Aswathi for Mr.T.Ravikumar &Ms.Ambili.G
Mr.P.S Biju ACGSC

The applicant's counsel states that the matter has been heard in part by Court I. Hence this may be listed before Court I.

List on 28.01.2011.

V. Ravikumar
VAK(JM)
SV

TL
KN(AM)

11.02.2011
(32)

PRR & KGJ

C-I

Ms.Ambili G
None for respondents

As the counsel for applicant is laid up, list on 21.02.2011.

By order,

[Signature]
C.O(C-I) 11/2
11.02.2011

vs

21.2.11

PRR/KGJ

C-I

33. Mr.T Ravikumar
Mr.PC Sebastian for Mr.PS Biju,ACGSC

It is submitted that Shri.PS Biju,ACGSC, counsel for the respondents is not well. Hence list this case on 1.3.2011.

By order,

[Signature]
21/2

asp

01.03.2011
(35)

PRR & KGJ

C-I

Mr.T.Ravikumar
Mr.P.S.Biju, ACGSC

At the request of the counsel for applicant, list on 07.03.2011.

By order,

[Signature]
C.O(C-I) 1/3
01.03.2011

vs

07.03.2011 PRR & KGJ
(35)

C-1

Mr.T.Ravikumar
Mr.P.S.Biju, ACGSC

Heard the counsel for applicant for some time.
List on 09.03.2011.

By order,

C.O(C-1) 3/3
07.03.2011

VS

09.03.2011 PRR & KGJ
(21)

C-1

Mr.T.Ravikumar
Mr.P.S.Biju, ACGSC

Heard. Order reserved.

By order,

C.O(C-1) 9/1
09.03.2011

VS

Order pronounced on 11/4/2011

11/4/2011

FO reserved
8/7/11